



2026:AHC-LKO:20242

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1821 of 2026

Ibrar

.....Applicant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. (Home) Prin.
Secy. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Aman Kumar Gupta, Hemant Tripathi
Counsel for Opposite Party(s) : G.A.

Court No. - 23

HON'BLE RAJEEV BHARTI, J.

Heard learned counsel for the applicant, learned Additional Government Advocate for the State and perused the record.

The present bail application has been filed by accused-applicant seeking bail in Case Crime No.0019 of 2026, under Section 3(1) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986, Police Station- Bewana, District Ambedkar Nagar.

Learned counsel for the applicant submits that in the gang chart, only one has been shown against the applicant, in which he has been granted bail by a Co-ordinate Bench of this Court which has been duly explained in paragraph 6 of the affidavit filed alongwith bail application. Apart from the case(s) mentioned in the gang chart, applicant has no other criminal case. The applicant is in jail since 12.2.2026.

It is also submitted that the applicant is ready to furnish an undertaking in terms of requirement of Section 19(4)(b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986. It is further submitted that there is no possibility of the applicant of fleeing away from judicial custody or tampering with the witnesses. In case the applicant is enlarged on bail, he shall not misuse the liberty of bail.

Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid facts as argued by the learned counsel for the applicant.

On due consideration to the facts that the applicant is in jail since 12.2.2026; the applicant has been enlarged on bail in a case which has been shown in the gang chart which has been duly explained in paragraph 6 of the affidavit filed in support of the bail application; and without expressing any opinion on the merits of the case, I find it to be a fit case for enlarging the applicant on bail.

Accordingly, the bail application is **allowed**.

Let the applicant- **Ibrar** involved in the aforesaid case crime/F.I.R. number be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

- (i) The applicant will not tamper with the evidence during the trial.
- (ii) The applicant will not pressurize/ intimidate the prosecution witness.
- (iii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- (iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.
- (v) The applicant shall also file an undertaking in terms of requirement of Section 19(4)(b) of U.P. Gangsters & Anti Social Activities (Prevention) Act, 1986 that he will not indulge in any case or misuse the liberty of bail.
- (vi) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him in accordance with law.

(vii) In case the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 84 BNSS is issued and the applicant fails to appear before the court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against them, in accordance with law, under Section 209 of B.N.S.

(Rajeev Bharti,J.)

March 19, 2026

Shukla